

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
PRINCIPAL BENCH, WEST BLOCK No.2, R.K.PURAM, NEW DELHI - 110066
CUSTOMS APPEAL BRANCH

Appeal No. ST/1040/2010-1043/2010, ST/COD/272-74/10 - CU[DB]

Date 15/03/2011

Assistant Registrar
C.E.S.T.A.T, New Delhi

To :
C.C.E. NOIDA
C-56/42, SECTOR-62, NOIDA-201307
C.C.E. NOIDA

Appellant

Vs
Respondent

M/S VCARE CALL CENTRES INDIA PVT. LTD.

I am directed to transmit herewith a certified copy of Final order No. ST/93-95 2011 CU[DB] dated 28.02.11 passed by the Tribunal under Section 129, (B) of the Customs Act, 1962 & Financial Act 1994 relating to Service Tax

Alongwith Misc Order No ST/51-53/11

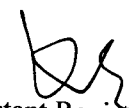

Assistant Registrar
(Customs Appeal Branch)

Copy to :

1. Respondent
M/S VCARE CALL CENTRES INDIA PVT. LTD.
E-25, SECTOR-63, NOIDA.

2. Adv. / Consult : Sh. R.K. Mehra, CA
c/o Respondent

3. C.D.R
4. Bar association, CESTAT, New Delhi
5. Director Publications, Customs, Excise, I.P. Estate, New Delhi
6. M/s Centax Publications Pvt Ltd., 1512-B, Bhishm Pitamah marg, Opp. ICICI Bank of Defence Colony, New Delhi -
7. Company Law Institute of India Pvt Ltd., No.2 (Old No. 36), Vaithyaram Street, T. Nagar, Chennai -17
8. M/s. Deeparchie Publications, M-93, Marg. 46, Saket, New Delhi 110017
9. Taxmann Allied Service Pvt Ltd., 59/32, New Rohtak Road, New Delhi - 110005
10. Easy Service Tax Online Dot Com Pvt.Ltd. 407A, Iscon Mall, Above Star India Bazar, Satellite Road, Ahmedabad-15
11. LAWCRUX Advisors Pvt Ltd, LAW House, 1-8, Sector - 10, Faridabad 121003 (Harvana)
12. TaxIndiaOnline.com Pvt Ltd., Unit No.1, 2nd Floor, Vasant Arcade, Nelson Mandela Road, Vasant Kunj, New Delhi - 110070
13. Office Copy
14. Guard file


Assistant Registrar
(Customs Appeal Branch)

M/S VCARE CALL CENTRES INDIA PVT. LTD.
E-25, SECTOR-63, NOIDA.

CUSTOMS EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI
Court No.IV

ST/ No.272-274/10, ST/Appeal Nos.1041-1043/10

(Arising out of order in appeal No.116/115/114/sT/Appl/Noida/2010
dated 8.4.2010 passed by the Commissioner of Central Excise
(Appeals), Noida)

Date of Hearing: 1.2.2011

CE, Noida

Appellants

Vs

M/s V. Care Call Centres India Pvt Ltd

Respondent

Appeared for the Appellant: ShriAmrish Jain, SDR
Appeared for the Respondent: Shri R.K. Mehra, FCA

Coram: **Hon'ble Mr D.N. Panda, Member (Judicial)**
Hon'ble Mr. Mathew John, Member (Technical)

M.O. No. ST/ 51-53/11

Final ORDER No. ST/ 93-95/11

Per D.N. Panda:

The learned DR explains that appeal was filed on 7.7.2010 without sufficient number of copies against the same order of adjudication. But Registry informed that if more than one appeal arise out of common order in appeal adequate number of copies of documents are required to be filed to register separate number of appeals against each respondent. Revenue complied with that. In the process, there was delay of ten days in complying to the Registry's notice. There is no objection from the other side against Revenue's

prayer in condonation of delay application. Accordingly, Revenue prays for condonation of delay and admission of appeals.

2. In view of the above position, delay is condoned and MO(COD) is allowed. Appeals are admitted.

(Order dictated and pronounced in the open Court.)

(D.N. PANDA)
Member (Judicial)

(MATHEW JOHN)
Technical Member

MPS*